



KARNATAKA LOKAYUKTA

No.UPLOK-2/DE.292/2015/ARE-7

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001.  
Dated 01.10.2020.

RECOMMENDATION

Sub:- Departmental inquiry against Shri Chikkaputtaiah.B.K., the then First Division Assistant (now retired), Women and Child Development Department, Maddur Taluk, Mandya District-reg.

Ref:- 1) Government Order No.WCD 428 SJD 2014(1) dated 09.02.2015 and corrigendum dated 23.5.2015.

2) Nomination order No. UPLOK-2/DE.292/2015 dated 03.06.2015 of Upalokayukta, State of Karnataka.

3) Inquiry report dated 01.10.2020 of Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru.

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The Government by its order dated 09.02.2015 and corrigendum dated 23.5.2015 initiated the disciplinary proceedings against Shri Chikkaputtaiah.B.K., the then First Division Assistant (now retired), Women and Child

Development Department, Maddur Taluk, Mandya District, [hereinafter referred to as Delinquent Government Official, for short as 'DGO'] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No. UPLOK-2/DE.292/2015 dated 03.06.2015 nominated Additional Registrar of Enquiries-1, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently, by order dated 04.07.2017, Additional Registrar of Enquiries-7 was re-nominated as the Inquiry Officer to continue the said departmental inquiry.

3. The DGO - Shri Chikkaputtaiah.B.K., the then First Division Assistant (now retired), Women and Child Development Department, Maddur Taluk, Mandya District, was tried for the following charges :-

“While you the DGO Shri Chikkaputtaiah.B.K., while working as First Division Assistant, Women and Child Development Department, Maddur Taluk, Mandya District, owned a truck bearing No.KA-11/A-87 and had transported food, which was to be supplied to the godown of CDPO Office, Madduru. Further, eventhough you were employed in the office of CDPO, Madduru, you had obtained tender in a benami name and used your own truck to transport the food items to the godown of CDPO and thereby acted in a manner unbecoming of a Government Servant and failed to maintain absolute integrity.

Therefore, you the DGO have failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of a Government Servant and you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS(Conduct) Rules 1966. Hence the charge.”

4. The Inquiry Officer (Additional Registrar of Enquiries- 7) on proper appreciation of oral and documentary evidence has held that, the above charge against the DGO Shri Chikkaputtaiah.B.K., the then First Division Assistant (now retired), Women and Child Development Department, Maddur Taluk, Mandya District, is ' proved '.

5. On re-consideration of report of inquiry and all other materials on record, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement of DGO furnished by the Enquiry Officer, DGO Shri Chikkaputtaiah.B.K. has retired from service on 30-06-2013.

7. Having regard to the nature of charge '*proved*' against the DGO - Shri Chikkaputtaiah.B.K., and considering the totality of circumstances, it is hereby recommended to the Government to impose penalty of 'withholding 10% of pension payable to DGO Shri Chikkaputtaiah.B.K. for a period of five(5) years.'

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

 1-10-20

(JUSTICE B.S.PATIL)  
Upalokayukta,  
State of Karnataka.

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